

Secunderabad to Guntabai and also to lay another parallel broad gauge line on the route; and

(b) if so, the estimated cost of the project and the action taken so far?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALIKARJUN): (a) and (b). The work and conversion of MG to BG of Bolaram—Secunderabad—Dronachellam and Guntur—Guntakal—Kalluru which includes Secunderabad to Guntakal has been proposed in the Budget for 1992—93 at a cost of Rs. 451.40 crores.

[Translation]

#### Modernisation of Stations in Agra

2248. SHRI BHAGWAN SHANKAR RAWAT: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government have formulated any scheme for modernisation and beautification of various railway stations of Western Railway and Central Railway in Agra in view of its being the international tourist centre;

(b) if so, the details thereof and the time by which this scheme is likely to be implemented; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALIKARJUN): (a) Yes, Sir.

(b) Modernisation of Railway Stations in Agra have already been taken up to suit the passenger needs including tourism requirements. Agra Fort is one of the stations se-

lected to be developed as Model Station at an estimated cost of Rs. 68.84 lac. Works in this regard are expected to be completed by 1992. At Agra Cantt. and Raja-ki-Mandir also various additional amenities have been provided. More facilities will also be considered when so warranted by growth in passenger traffic.

(c) Does not arise.

[English]

#### Contract System in F.C.I.

2249. SHRI MRUTYUNJAYA NAYAK: Will the Minister of FOOD be pleased to state:

(a) whether the contract system continues in Depots of the Food Corporation of India where work for more than 240 days in a year exist;

(b) if so, the reasons therefor; and

(c) the corrective measures proposed by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI TARUN GOGOI): (a) to (c). The following criteria have been adopted for the abolition of contract labour in FCI's depots:—

- (1) Depots where 20 or more workers per day were engaged.
- (2) Depots where the duration of work was 240 days or more in calendar year for the past three years.

Based on the above criteria, the Ministry of Labour has issued notifications under the Contract Labour (Regulation and Abolition) Act, 1970 abolishing contract labour in most of the depots of FCI. In respect of the